

(c) the amount and the number of high officers/managers found involved therein;

(d) whether a high level enquiry into these cases have been conducted;

(e) If so, the details thereof and the action taken against guilty officers; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Government has not received such report of bank managers having resorted to widespread misutilisation of the public funds giving loans worth crores of rupees to the computer industries.

(b) to (f) The information is being collected and will be laid on the Table of the House.

Yoga for Foreign Tourists

1001. DR. ASHOK PATEL :

SHRI RAMPAL SINGH :

Will the Minister of TOURISM be pleased to state:

(a) whether the foreign tourists visiting the country on tourist visa will no more be allowed to attend yoga meditation and teaching classes; and

(b) if so, the justification for taking the aforesaid decision?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) Specific yoga and student visa is granted to the foreigners desirous of coming to India for attending long term yoga and meditation courses undertaken by the recognised Institute. However, there may be no objection to the foreigners coming on tourist visa and attending yoga classes as a casual visitor.

[English]

Import of Silk

1002. SHRI ANNASAHAB M.K. PATIL : Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received demand from Indian Silk Export Promotion Council to re-examine new silk import policy and place silk under open general licence;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the quantity of raw silk imported and exported during the last three years, year-wise?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) The Indian Silk Export Promotion Council has been requesting the Government of India for removal of Mulberry raw silk from the negative list of imports. The exporters have been representing that indigenous availability of high grade raw silk is not adequate to cater to their demand. In this direction Government of India have recently permitted import of mulberry raw silk conforming to Grade-2A and above against Special Import Licence (SIL) with the condition that the CIF (cost Insurance and freight) value of the surrendered SIL shall be three times the CIF value of the imported goods.

(c) The details of raw silk imported, and silk goods, silk yarn and silk waste certified for export through the certification centres under Central Silk Board during the last three years are as indicated statement below.

Statement

Import of Raw Silk during the last three years

Year	Imported Quantity (In Tons)
1995-96	4149
1996-97	2911
1997-98 (Prov.)	2760
1998-99 (Prov.) (April-Aug. 98)	712

Source : DGCIS, Calcutta

Export of Silk Goods, Silk Yarn, and Silk waste during the last three years:-

Unit : Qty: Silk goods in lakh Sq. Mtrs.
Silk yarn in lakh kgs.
Silk waste in lakh kgs.

Year	Silk goods	Silk yarn	Silk waste
1995-96	492.56	0.05	0.31
1996-97	480.83	0.06	2.47
1997-98	402.23	0.25	10.38
1998-99 (Apr-Sep.)	188.72	negligible	5.67

Source : Central Silk Board, Bangalore.

[Translation]

Economic Crisis in Maharashtra

1003. SHRI ASHOK NAMDEORAO MOHOL :

SHRI D.S. AHIRE :

SHRI ABHAYSINH S. BHONSLE :

SHRI VITHAL TUPE :